

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

27

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 12-06-2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : MA/8/IB/2018
PETITION NUMBER : CP/39/ (IB)/2018
NAME OF THE PETITIONER(S) : VASUDEVAN (IRP)
NAME OF THE RESPONDENT(S) : TIFFINS BARYTES ASBESTOS & PAINTS LTD
UNDER SECTION : 7 R ULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	GAUTHAM VENIKATESH	Counsel for R3, R4, R5	V. Gautham
2.	K MOOVHIY	Counsel for R.P/APPAR	K
3.	K VASUDEVAN	RP	<u>Handwritten Signature</u>
4	Dimple Chaudhary	Geetaki Pawda	<u>Handwritten Signature</u>


ORDER

RP along with his Counsel present. Representative for R6, who is wife of R6, present. Counsel for R3, R4 and R5 present.

It has been submitted by the RP that the office premises have been opened and an inventory has been prepared by the RP in the presence of the officials of the Indian Overseas Bank and the Recovery Officer of the Debt Recovery Tribunal and R7.

The Counsels for R3, R4 and R5 have submitted that the RP may be directed to provide the copy of the inventory prepared and three days' time be given for giving response to the Annexure 4 dated 24.03.2018 wherein a detailed list of documents is given. Representative for R6 has also made the same prayer. The RP is directed to provide the copy of the inventory to the Representative for R6 and to the Counsels for R3, R4 and R5 by the evening through an e-mail along with the copy of the Annexure No.4.

The R3, R4, R5 and R6 (represented by his wife) are directed to provide the relevant documents to the RP within the period of 3 days and file the affidavit of compliance to this Order on next date of hearing. Put up on **19.06.2018 at 10.30 A.M.**


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)